



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 577/2020  
with  
M.A. No. 731/2020  
M.A. No. 732/2020**

**This the 27<sup>th</sup> day of February, 2020**

**Hon'ble Mr. R.N. Singh, Member (J)**

1. Sh. Vipin, Aged about 24 years  
S/o Late Sh. Vijay Kumar  
Group-D (Safai Karamchari)
2. Smt. Sunita, Aged about 41 years  
W/o Late Sh. Vijay Kumar  
Group-D (Safari Karamchari)  
Both R/o House No. WZ-1501,  
Ground Floor, Tulsi Ram Bagichi,  
Nangal Raya,  
New Delhi-110046.

...Applicants

(By Advocate: Sh. G.S. Sharma)

**VERSUS**

1. Director General  
Ministry of Rural Developments  
Govt. of India  
Krishi Bhawan, Dr. Rajendra Prasad Road,  
Gate No. 6, First Floor, Room No. 199,  
New Delhi-110001.
2. Under Secretary,  
Ministry of Rural Development,  
State Emporia Building,  
Baba Kharag Singh Marg,  
Connaught Place, New Delhi.
3. A.D. & H.O.D.  
The Council for Advancement of  
People's Action and Rural Technology



Through its Secretary/Chairman  
(Under the AEGIS of Ministry of Rural  
Development)  
Govt. of India,  
India Habitat Centre, Zone, 5A,  
(Core-C) 2<sup>nd</sup> Floor, Lodhi Road,  
New Delhi.

...Respondents

**ORDER (Oral)**

**Hon'ble Mr. R.N. Singh, Member (J):**

After arguing the matter for some time, Sh. G.S. Sharma, learned counsel for the applicant seeks permission to withdraw the OA with liberty to the applicants to make an appropriate representation to the Competent Authority more particularly keeping in view the order of this Tribunal dated 02.09.2019 in OA No. 2608/2019 (Annexure-A17).

Permission is granted. The OA stands dismissed as withdrawn with liberty in accordance with law. Pending MAs also stand disposed of accordingly. No costs.

**(R.N. Singh)  
Member (J)**

/akshaya/